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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

Review Petition No.131 of 1992

(In O.A. 458/91)

YANAMBAKA SUBBA RAO

... . . . APPLICANT

Versus

UNION OF INDIA through
Secretary, Dept. of
Telecommunications & Chairman
Telecom Commission, NEW DELHI

... . . . RESPONDENT

Dt. 12.8.92

coram:

Hon'ble Mr. Justice U.C. Srivastava, V.C.

Hon'ble Mrs. Usha Savara, Member(A)

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

This Review application is directed against our judgment and order dated 9.4.92. The case was heard and disposed of after hearing the applicant in person and the learned counsel for the respondents. The scope of review application is limited. It does not mean reconsideration on the arguments of the same matter which has already been considered. A clerical error is said to be existing on Page 4 line 28 of the Judgment "respondents were directed to open the sealed cover". So far as the other clerical mistake pointed out, we do not think that there is any such error. There is no error apparent on the face of the record and accordingly the review application deserves to be infreduous and is rejected.


Member (A)


Vice Chairman

Dated: 12th August, 1992: